

THE HIGH COURT OF KERALA

Notice

Last sitting of the Benches during the lock down period is on 11/4/2020. Only matters filed up to 1.00 P.M. On 08/04/2020 will be taken up before the present Benches. All matters not taken up before the present Benches will have to be presented again before the vacation Court in a manner to be prescribed and notified by the High Court if Court proceedings are intended to be continued through the VC. New procedure for filing the cases after the lock down period will be issued on 14/04/2020, if the High Court intends to continue with the VC proceedings for the conduct of Court proceedings. Vacation sitting would commence with effect from 17/04/2020.

06/04/2020